GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 849 ANSWERED ON 20.07.2017

POLICY FOR TRANSPORT OPERATORS

849. SHRI MALLIKARJUN KHARGE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has constituted a committee to prepare a policy framework for taxi and other transport operators in the country;
- (b) if so the details thereof along with its terms of reference; and
- (c) the steps taken by the Government to regulate the operations of taxi and other transport operators for the benefit of common people?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

- (a) & (b): Yes Madam. Ministry of Road Transport & Highways had constituted a Committee to look into the various issues and formulate guidelines for taxis. The Committee submitted the report proposing taxi policy guidelines to promote urban mobility in the month of December, 2016. The report has been accepted by the Government. Copy of the report framed on the basis of the report is available on the website of the Ministry of Road Transport & Highways (www.morth.nic.in). It has been shared with the States to take appropriate action for regulating the taxi aggregators.
- (c) It is proposed to provide for licensing of the aggregators in the proposed Motor Vehicles(Amendment) Bill, 2017. The Bill has been passed by Lok Sabha and is pending for consideration before Rajya Sabha.
